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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 766/2018

THE COMMISSIONER OF INCOME TAX-EXEMPTION

..... Appellant

Through: Mr. Ruchir Bhatia, Advocate

versus

LAHORE HOSPITAL SOCIETY

..... Respondent

Through: None

WITH

+ ITA 767/2018

THE PR. COMMISSIONER OF INCOME TAX -CENTRAL-3

..... Appellant

Through: Mr. Ruchir Bhatia, Advocate

versus

HAZOORI LAL & SONS JEWELLERS PVT. LTD..... Respondent

Through: Mr. R.K. Gupta & Ms. Monika Ghai,
Advocates

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE CHANDER SHEKHAR

ORDER

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25.07.2018

Learned counsel for the Revenue/Appellant states that the tax effect in these appeals is below Rs.50,00,000/-, and in view of the Circular No.3/2018, dated 11.7.2018, these appeals may be disposed of as not pressed, leaving the question of law open.



Recording the aforesaid statement, the appeals are disposed of as not pressed, leaving the question of law open. We clarify that we have not made any observations on merits.

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SANJIV KHANNA, J

A handwritten signature in black ink, appearing to be 'C. Shekhar'.

CHANDER SHEKHAR, J

JULY 25, 2018

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